

(d) State Governments have been advised to maintain buffer stocks of commonly used pesticides and improving the distribution system by ensuring their timely availability.

Chemical Fertilizers imported from Abroad

2446. SHRI ARJUN SETHI: Will the Minister of AGRICULTURE be pleased to state:

(a) what are the details regarding the quantum of chemical fertilizers imported from abroad during last two years;

(b) State-wise number of sole agents who have been supplied these fertilizers for distribution; and

(c) whether Government propose to import it in greater quantity this year as compared to the quantity thereof imported last year and whether keeping in view the increasing demand therefor and difficulties in its distribution, Government propose to increase the number of sole agents?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The quantum of imports of chemical fertilizers during the years 1979-80 and 1980-81 was as follows:—

(Quantity in lakhs tonnes of nutrients)

	1979-80	1980-81
N	12.95	15.10
P	2.37	4.52
K	4.73	7.97
Total	20.05	27.59

(b) Imported fertilizers are presently being handled and distributed by the following Agencies:—

- (1) Food Corporation of India
- (2) Indian Potash Limited.
- (3) Southern Petrochemicals Industries Corporation.
- (4) Mangalore Chemicals and Fertilizers Ltd.
- (5) Hindustan Fertilizer Corporation Ltd.
- (6) Rashtriya Chemicals and Fertilizers Ltd.

(c) The quantum of imports during the current year is estimated to be lower than that in the last year. The question of induction of more Agencies will be considered as and when the need arises.

Winding up of Central Fisheries Corporation and retrenchment of its employees

2447. SHRI KRISHNA CHANDRA HALDER:

SHRI R. P. DAS:

DR. SARADISH ROY:

SHRI SOMNATH CHATTERJEE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received a representation dated 2nd February, 1982 regarding winding up of the Central Fisheries Corporation Limited and the resultant retrenchment of the employees of that organisation;

(b) if so, details thereof;

(c) steps taken by Government to save these employees by absorbing them in other organisations; and

(d) if no steps taken, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) No, Sir. However, representations dated 3-2-82 from the Central Fisheries Corporation Limited Karma-chari Union addressed to the Prime Minister and the Finance Minister were received. Another representation dated 4-2-1982 from the same union addressed to the Minister for Agriculture has also been received.

(b) In the representations the Union has requested for:—

(i) issue of an order stopping winding up till all the employees are suitably absorbed;

(ii) creation of a special cell in the ministry for quick absorption of employees; and

(iii) issue of directive to different Undertakings for quick absorption of employees.

(c) Efforts are being made to provide alternative employment to the regular employees of the Corporation in the Public Sector Undertakings under this Ministry and in some other Organisations to the extent possible depending on the availability of vacancies in them and the qualifications, past experience etc. of the employees.

(d) does not arise.

Supply of drinking water

2448. SHRI RASA BEHARI BEHARA:

SHRI BALA SAHEB VIKHEPATIL:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the details of the Sixth Five Year Plan outlay for the problem villages to supply drinking water and the number of the villages identified as problem villages, State-wise, district-wise up to date with the number of villages in every district;

(b) details of the allocation made to the States for water supply programme during the last three years and number of villages benefited under this programme during the said period, year-wise district-wise with names of these villages in case of Orissa, West Bengal and States in North Eastern region; and

(c) the action being taken with the amount sanctioned to the States for the purpose during the next three years with the number of villages identified, action to be taken district-wise, particularly with the names of the villages in Orissa, West Bengal and North Eastern region States, States-wise?

THE MINISTER OF WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Statement showing the details of the Sixth Plan outlays to provide drinking water to problem villages in the State-Sector (Minimum Needs Programme) is attached (Annexure—I). The outlays in the State sector will be supplemented by the outlays of Rs. 600 crores under the Centrally Sponsored Accelerated Rural Water Supply Programme. The number of problem villages remaining to be covered as on 1-4-80, State-wise, is attached (Annexure—II). As drinking water supply is a State subject, district-wise and village wise information will be readily available only with the State Governments.

(b) The grants released to State Governments under the Centrally Sponsored Accelerated Rural Water Supply Programme during the last 3 years are given in the Statement attached (Annexure—III). The number of problem villages covered with State and Central funds during the last 3 years is given in the statement attached (Annexure—IV).

(c) The allocation funds under the Centrally Sponsored Accelerated Rural Water Supply Programme State-wise during the next three years